

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT NO. IV)
Company Petition No. IB 140/ND/2019**

(IB)-140/ND/2019

**IN THE MATTER OF:
COL. DINESH KUMAR VERMA**

...Applicant/Financial Creditor

VS.

M/S SARVOTTAM REALCON PVT. LTD.

... Respondent/Corporate Debtor

**SECTION:
Under Section 7 of Insolvency & Bankruptcy Code**

Order delivered on:09.07.2021

CORAM:

**DR. DEEPTI MUKESH
HON'BLE MEMBER (Judicial)**

**MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (Technical)**

PRESENTS:

For the Applicant : Mr. Sachin Jain, Ms. Isha Aggarwal, Advs.
For the Respondent : Mr. Gaurav Singh, Adv.

IB-140/(ND)/2019

Col. Dinesh Verma Vs. Sarvottam Realcon Pvt. Ltd.

ORDER

Against the said corporate debtor, M/S Sarvottam Realcon Pvt. Ltd an application being CP. No. (IB)-901/(ND)/2020 is admitted on 09.07.2021 and the order initiating CIRP is passed. The applicant in the present application is at liberty to file its claim before the IRP which shall be considered in accordance with law.

It is made clear that if by any reason the order initiating CIRP is set aside, the present applicant will be at liberty to take recourse under law.

The present application stands disposed off in terms of above order.

Sd/-
MS. SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)